318

DR. B. V. KESKAR: There is no need to come to any conclusion just now. It is not a matter in which we need come to any conclusion immediately.

SHRI V. PRASAD RAO: Has any policy decision been taken on this matter?

(No reply)

MR. CHAIRMAN: Next question.

SHRI V. PRASAD RAO: Sir, the question is not answered.

VIOLATION OF INDO-PAK'STAN CEASE FIRE AGREEMENT ON THE EASTERN BORDER

\*91. †Dr. A. N. BOSE:
SHRI T. S. AVINASHILINGAM CHETTIAR:

Will the PRIME MINISTER be pleased to state:

(a) whether there has been any violation of the latest Cease-fire Agreement entered into between India and Pakistan on the Eastern border and if so, on what occasions and in which places; and

(b) what action Government have taken in the matter?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b). The hon, Members' attention is invited to a copy of the statement placed by me on the Table of the House on the 24th November 1958.

In addition to the instance of violation of Cease-fire Agreement mentioned at item 4 of the statement referred to above one more incident involving breach of Cease-fire Agreement took place on 20th November 1958, at Bholabeta Area, Khasi and Jaintia Hills, Assam, when Pakistan Armed forces opened unprovoked fire. A strong protest has already been lodged by the State Government and also by

the Government of India with the Government of Pakistan.

DR. A. N. BOSE: What was the position of Tukergram according to the Agreement? Was it surrendered to Pakistan, or was it retained by the Indian Union?

Shrimati LAKSHMI MENON: It is not surrendered to Pakistan. It is disputed territory, till all the disputes are settled finally. Just now it is in the hands of Pakistan.

Dr. A. N. BOSE: Previously, in the last session, the Tukergram territory, we were told by the Prime Minister, belonged to India, but held in occupation by Pakistan. Then how does it become disputed territory?

Shrimati LAKSHMI MENON: Disputed in the sense that the posession is with Pakistan; and in the Agreement, the arrangement was that Tukergram will go to Pakistan when the final settlement about the border is decided.

DR. A. N. BOSE: In view of the violation of the Cease-fire Agreement, as stated by the hon. Deputy Minister, did any of the Ministers or the High Commissioner for India in Pakistan pay a visit to this locality?

SHRIMATI LAKSHMI MENON: I want notice, Sir.

DR. P. C. MITRA: May I know whether from such violation of the Cease-fire Agreement, there has been any loss of property to India?

SHRIMATI LAKSHMI MENON: The whole thing is given in the statement, Sir, which the hon. Member may see.

Shri P. C. BHANJ DEO: May I know, Sir, if there is any proposal under the consideration of the Government to have the problem settled by referring the questions to any arbitration by an international body?

SHRIMATI LAKSHMI MENON: No, Sir.

<sup>†</sup>The question was actually asked on the floor of the House by Dr. A. N. Bose.